

**HIGH COURT OF MADHYA PRADESH PRINCIPAL SEAT AT
JABALPUR**

MEMO

No. Q/RJ-I/

JABALPUR, DT.....

To,

**The District & Sessions Judge,
District All
M.P.**

**Sub: Monitoring of condition and functioning of the Remand/Observation
Homes and Implementation of Juvenile Justice Act, 2000.**

Ref: Letter No.Q/RJ-I/C/2986 Jabalpur dated 10.04.2013.

On the aforementioned subject and the letter under reference, Hon'ble the members of the Committee nominated by Hon'ble Chief Justice to monitor the implementation of the provisions of the JJ Act 2000, have expressed grave concern on the slack progress with regard to existing facilities under the Juvenile Justice (Care and protection of Children) Act, 2000. The matter was also brought to your kind notice in the Dist Judges Conference on 3-4 Aug 2013.

Therefore, as directed, you are requested to regularly submit the minutes of the Monitoring Cell Meetings pertaining to the issues on the implementation of the Juvenile Justice Act which were taken up and stood resolved so that same may be placed before the Honorable Members of the Committee for further necessary action.

**GIRIBALA SINGH
Registrar (J-I)
Secretary, Monitoring Committee and
Implementation of JJ Act.**

